IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI PRINCIPAL BENCH

C.P. No. 30(ND)/2017

IN	THE	MATTER	OF:
177 107 1		***** * * ***	

Loy Antony Gomes

v.

Loy Trading Exim Pvt. Ltd.

.....Petitioner

.....Respondent

SECTION: UNDER SECTION 98(1)

Order delivered on 14.11.2017

Coram:

CHIEF JUSTICE M.M. KUMAR Hon'ble President

Deepa Krishan Hon'ble Member (T)

For the Petitioner(s):

Mr. Chanchal Yadav, Advocate

For the Respondent(s):

ORDER

An application has been filed by Mr. Alok Kumar Kuchhal, Advocate for withdrawing his name as counsel for the petitioner who has filed petition under Section 98 (1) of the Companies Act. He has earlier filed his power of attorney. The reason for withdrawal of his name is that he has no instruction and in the absence of instruction he cannot appear and argue.

Mr. Kuchhal shall serve a notice with regard to withdrawal of his name to his client within one week from today.

In view of the above the application is dismissed for want of prosecution.

(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT

(DEEPA KRISHAN) (MEMBER TECHNICAL)

14.11.2017 Vineet